COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 892 OF 2018 IN</u> <u>DFR NO. 2233 OF 2018</u>

Dated: 17th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors. Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Proxy counsel for

Ms. Susan Mathew

Counsel for the Respondent(s) : Ms. Abiha Zaidi for R.2

ORDER

IA NO. 892 OF 2018 (Appl. for urgent listing)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, list the matter on <u>19.07.2018</u>, subject to curing the defects.

The application is allowed.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/tpd